

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 426 of 2020

In the matter of:

NCC Ltd.

....Appellant

Vs.

Golden Jubilee Hotels Pvt. Ltd. & Ors.

....Respondents

Present:

Appellant: Mr. Tejas Chhabra, Mr. Kunal Dhawan, Mr. Utkarsh Pratik, Advocates.

**Respondents: Mr. Y Suryanarayana, Advocate for R1.
Mr. Arun Kathpalia, Senior Advocate with Mr. Pankaj Vivek, Advocate for R-2
Mr. Gyanendra Kumar, Mr. Lakshmi Prakesh, Ms. Kamalika Bhattacharjee, Mr. Robin Grover, Ms. Varsha Yogesh and Mr. Aman Chandola, Advocates for R-5.**

With

Company Appeal (AT) (Insolvency) No. 430 of 2020

In the matter of:

Consolidated Engineering Company

....Appellant

Vs.

Subodh Kumar Agarwal & Ors.

....Respondents

Present:

Appellant: Mr. Darpan Wadhwa, Sr. Advocate, Mr. Uddyam Mukherjee, Ms. Madhurika Ray, Ms. Neelakshi Bhaduria, Advocates.

**Respondents: Mr. Y Suryanarayana, Advocate for R-1
Mr. Gyanendra Kumar, Mr. Lakshmi Prakesh, Ms. Kamalika Bhattacharjee, Mr. Robin Grover, Ms. Varsha Yogesh and Mr. Aman Chandola, Advocates for R-3.
Mr. Arun Kathpalia, Senior Advocate with Mr. Pankaj Vivek, Advocate for R-4**

....contd./

With
Company Appeal (AT) (Insolvency) No. 432 of 2020

In the matter of:

Infinity Interiors Pvt. Ltd.Appellant
Vs.
Subodh Kumar Agarwal & Ors.Respondents

Present:

Appellant: Mr. Uddyam Mukherjee and Ms. Madhurika Ray, Advocates.

Respondents: Mr. Y. Suryanarayan, Advocate for R1.

Mr. Gyanendra Kumar, Mr. Lakshmi Prakesh, Ms. Kamalika Bhattacharjee, Mr. Robin Grover, Ms. Varsha Yogesh and Mr. Aman Chandola, Advocates for R-3.

Mr. Arun Kathpalia, Senior Advocate with Mr. Pankaj Vivek, Advocate for R-4.

With
Company Appeal (AT) (Insolvency) No. 438 of 2020

In the matter of:

Laxmi Narayan SharmaAppellant
Vs.
Subodh Kumar Agrawal, Resolution Professional, Golden Jubilee Hotels Pvt. Ltd. & Ors.Respondents

Present:

Appellant: Mr. Rajshekhar Rao, Sr. Advocate, Mr. Suraj Prakash, Mr. Mrinal Litoria, Ms. Priyanka Solanki, Advocates

....contd./

Respondents: Mr. Y Suryanaryan, Advocate for R1.
Mr. Arun Kathpalia, Senior Advocate with Mr. Pankaj Vivek, Advocates for R2, 3, 5, 6, 8 & 9.
Mr. Syed Arsalan Abid, Mr. Prateek Khaitan, Mr. Sikander Khan, Advocates for R7.
Mr. Ramji Srinivasan, Senior Advocate with Mr. Gyanendra Kumar, Mr. Lakshmi Prakesh, Ms. Kamalika Bhattacharjee, Mr. Robin Grover, Ms. Varsha Yogesh, Mr. Aman Chandola, Advocates for R10
Mr. Abhijeet Sinha, Mr. Arijit Mazumder, Ms. Aakanksha Kaushik, Advocates for R11.

With
Company Appeal (AT) (Insolvency) No. 710 of 2020

In the matter of:

Ahuja Furnishers Pvt. Ltd.Appellant
Vs.
Subodh Kumar Agarwal & Ors.Respondents

Present:

Appellant: Mr. Uddyam Mukherjee and Ms. Madhurika Ray, Advocates.

Respondents: Mr. Y. Suryanarayan, Advocate for R1.

Mr. Bindu K. Nair for IBBI

Mr. Gyanendra Kumar, Mr. Lakshmi Prakesh, Ms. Kamalika Bhattacharjee, Mr. Robin Grover, Ms. Varsha Yogesh, Mr. Aman Chandola, Advocates for R-3.

Mr. Arun Kathpalia, Senior Advocate with Mr. Pankaj Vivek, Advocates for R-5.

....contd./

With

Company Appeal (AT) (Insolvency) No. 336 of 2020

In the matter of:

EIH Ltd.

....Appellant

Vs.

Subodh Kumar Agarwal & Ors.

....Respondents

Present:

Appellant: Mr. Abhijeet Sinha, Mr. Arijit Mazumdar, Ms. Aakanksha Kaushik, Advocates

Respondents: Mr. Y. Suryanarayan, Advocates for R1.

Mr. Arun Kathpalia, Senior Advocate with Mr. Pankaj Vivek, Advocates for R2 (CoC).

Mr. Gyanendra Kumar, Mr. Lakshmi Prakesh, Ms. Kamalika Bhattacharjee, Mr. Robin Grover, Ms. Varsha Yogesh, Mr. Aman Chandola, Advocates for R-3.

ORDER

(Through Virtual Mode)

07.04.2021: Learned Counsel for Appellant in Company Appeal (AT) (Insolvency) No. 430 of 2020, Company Appeal (AT) (Insolvency) No. 432 of 2020 and Company Appeal (AT) (Insolvency) No. 710 of 2020 submits that he intends to file written submissions along with the citations, however, the Registry has not accepted. The Registry is directed to accept the same.

Learned Counsels for the parties in Company Appeal (AT) (Insolvency) No. 336 of 2020 submit that pleadings are completed in this Appeal.

....contd./

Learned Counsel for Appellant in Company Appeal (AT) (Insolvency) No. 438 of 2020 submits that he has already filed the written submissions along with documents which are part of record before Adjudicating Authority.

Learned Counsel for Respondents submits that they have not provided the copy of written submissions and documents filed by the Appellant. Appellant is directed to provide copies of the same to all the parties during the course of the day.

The matter has already been listed for tomorrow.

Let the matter be fixed for **'Admission' (After Notice) on 8th April, 2021 at 2.00 P.M.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

Ss/kam